BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 203/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.01.2018</u>

Name of the Company:

Harsh Ashokkumar Agarwal

V/s.

Khushi Foods Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Brijsesh J. Twirdi AM. For pet.

2. RITESH D. PATADIA ADVOCATE RESPONDENT

Learned Advocate Mr. B.J. Trivedi present for Operational creditor/Petitioner. Learned Advocate Mr. Ritesh Patadia present for Respondent.

Learned Advocate Mr. Ritesh Patadia filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 08th day of January, 2018.

MEMBER JUDICIAL